

**GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
DEPARTMENT OF CONSUMER AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION No. 3427**

TO BE ANSWERED ON 31.03.2023

**VERIFICATION STANDARD IN ACCORDANCE WITH LEGAL METROLOGY ACT, 2009**

3427. DR. FAUZIA KHAN

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the entity responsible for providing the verification standards necessary for verifying weights and measurements in accordance with the Legal Metrology Act of 2009;
- (b) whether such responsibility of providing verification standards can be put on the users of weights and measures; and
- (c) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE, CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) : Section 53 of the Legal Metrology Act, 2009 empowers the State Governments to frame their Enforcement Rules for implementation of the provisions of the Legal Metrology Act.

The Legal Metrology Enforcement Rules framed by the respective State Governments inter alia provides that every legal metrology officer shall be provided with Working / Secondary Standards weights, Working/ Secondary Standard balances, and such other equipment including weighing and measuring devices as may be approved by the Controller from time to time.

Rules also provides that where any weight or measure is such that it cannot, or should not, be moved from its location, the user shall provide such facilities as may be specified by the Controller.

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